

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 28th MAY, 2024, 10:30 A.M.

**IA (IBC)/100/GB/2024
In CP (IB) /1/GB/2024**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Shiluyongdang Vs Amrit Cement Ltd.
Under Section	U/s 9 of IBC, 2016

For Petitioner (s) : Ms. A. Hassan, Adv.

For Respondent (s) : Mr. S. S. Roy, Adv.

ORDER

CP (IB) /1/GB/2024

In view of Order passed today in IA (IBC)/100/GB/2024 list this matter on **10.07.2024**.

IA (IBC)/100/GB/2024

Ld. Counsel Mr. S.S. Roy appears on behalf of the applicant herein, who is the respondent Corporate Debtor in the main petition. This is a delay condone Application to take their reply affidavit on file after condonation of 18 days delay. Submissions made by the Ld. Counsel noted.

Application allowed and delay condoned subject to payment of Rs. 10,000/- (Ten Thousand Only) in Prime Minister's National Relief Fund within one week time and providing proof in the Registry to this effect.

Ld. Counsel Ms. A. Hassan representing the respondent herein states that the copy of the reply has not been served on them. She shall provide her E-mail ID to the counsel for the applicant who in turn shall forward the copy of reply affidavit to her, today itself during the course of the day by E mail.

Subject to compliance with the above, the main CP shall be taken up for arguments on **10.07.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)